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PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

NOTIFICATION NO. 8(RE-2000)/1997-2002

NEW DELHI: 3rd April, 2000

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 1997-2002 published on 31st March, 1997 (RE-98) as amended from time to time, namely –

2. After amendment the following shall read as under:-

Exim Code	Items description	Policy	Conditions relating to the policy	Import permitted against SIL / Public Notice
090610 01	Cassia	Restricted		Import permitted against Special

				Import Licence (SIL)
090610 02	Cinnamon bark	Restricted		Import permitted against Special Import Licence (SIL)
090610 03	Cinnamon tree flowers	Restricted		Import permitted against Special Import Licence (SIL)
090620 00	Crushed or ground	Restricted		Import permitted against Special Import Licence (SIL)
090700 01	Cloves extracted	Restricted		Import permitted against Special Import Licence (SIL)
090700 02	Not extracted(other than)	Restricted		Import permitted against Special Import Licence (SIL)
090700 03	Cloves stems	Restricted		Import permitted against Special

				Import Licence (SIL)
091040 01	Tejpat (leaves of cassia lignea)	Restricted		Import permitted against Special Import Licence (SIL)

This issues in Public Interest.

(N.L. LAKHANPAL)

Director General of Foreign Trade and ex-officio
Additional Secretary to the Government of India

(O.P. HISARIA)

Deputy Director General of Foreign Trade